

HIGH COURT OF CHHATTISGARH AT BILASPUR

MEMORANDUM

No. 68 /Vig./2021

Bilaspur, dated 04/01/2021

To,

The District and Sessions Judge,

Balod/Baloda-Bazar/Bastar at Jagdalpur/Bemetara/Bilaspur/
Balrampur at Ramanujanj/Dhamtari/Durg/Raipur/Jashpur/
Kabirdham (Kawardha)/Mungeli/Korba/Raigarh/Rajnandgaon/
Surguja (Ambikapur)/Surajpur/Mahasamund/Uttar Bastar (Kanker)/
Koriya (Baikunthpur)/Janjgir-Champa/Kondagaon/
Dakshin Bastar (Dantewara) (C.G.)

Sub: Submission of Declaration of Assets (as on 31/03/2020) by the Judicial Officers of Subordinate Judiciary.

With respect to the subject cited above, you are requested to obtain declaration of assets (as on 31/03/2020) from all the Judicial Officers posted in your District, verify the same and send it along with your own in pdf format to this registry through E-mail on the following E-mail address- highcourt.cg.gov.in by 28 February, 2021 as well as send hard copy of the same through registered post.

For your convenience proforma for declaration of assets has been enclosed herewith.

Further you are requested to make ensure that no Judicial Officer can submit his declaration of assets individually, directly. If you have failed to do so, you will be responsible for it.

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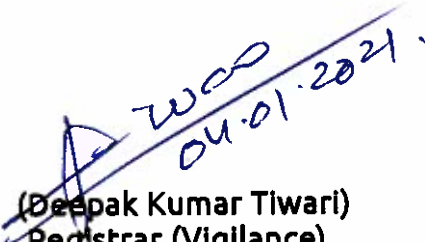
**(Deepak Kumar Tiwari)
Registrar (Vigilance)**

Endt. No. 69 /Vig./2021

Bilaspur, dated 04/01/2021

Copy forwarded to :

- ✓ 1. In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this memo along with proforma for declaration of assets on the official web-site of this High Court.


**(Deepak Kumar Tiwari)
Registrar (Vigilance)**

PROFORMA FOR DECLARATION OF ASSETS
(As On 31.03.2020)

Name of Officer (In Full) :
 Date of Birth :
 Present post held :

Immovable Property					
Name of District, Sub-Division, Taluka and Village in which property is situated	Name and details of Property			If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired
	Housing and other Buildings	Land			
1	2	3	4	5	
Movable Property (Valued Above 25,000/- of Rs.)					
Name of Articles					
1					

Jewellery (Lump Sum)		
Shares/Debentures		
Name of Issuing Company 1	Nos. of Shares 2	
Life Insurance Policy & Others		
Name of Issuing Company 1	Amount 2	
Bank Deposites/Securities & Investments		
Name of Bank 1	City 2	Amount 3

¹ In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated
Note :- The expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965. While purchasing/selling/acquiring any movable/immovable property, information be submitted separately to this registry, as required under Rules of C.G. Civil Services (Conduct) Rules, 1965

Signature & Date